GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 2073 TO BE ANSWERED ON 06.08.2025

PREVENTION OF INTERGENERATIONAL TRAFFICKING

2073. MS. SWATI MALIWAL:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether Government collects data on intergenerational trafficking, specifically cases where children of sex workers are trafficked or coerced into the sex trade, with total numbers reported during the last five years, State-wise/UT-wise and year-wise;
- (b) the number of rescue and rehabilitation interventions conducted, including victims rescued, FIRs filed and convictions secured;
- (c) details of schemes supporting these children in education, shelter and livelihoods, along with beneficiary numbers, State-wise;
- (d) funds allocated, released and utilized under these schemes during the last five years;
- (e) plans for targeted interventions to prevent intergenerational exploitation, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

- (a) & (b): The National Crime Records Bureau (NCRB) compiles and publishes data on crimes, including the data on human trafficking under Section 143 of Bharatiya Nyaya Sanhita (BNS) that was earlier Section 370 Indian Penal Code (IPC) and 144 of BNS (Section 370 A IPC), in its publication "Crime in India", which is available on the website of NCRB https://ncrb.gov.in. The said report is available upto the year 2022. The NCRB report does not categorize data on human trafficking based on intergenerational trafficking. The number of rescue and rehabilitation interventions conducted, including victims rescued, FlRs filed and convictions secured is not maintained centrally.
- (c): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015), as amended in 2021 is the primary legislation for ensuring safety, security, dignity and well-being of Children in Need of Care and Protection as well as Children in Conflict with Law. It caters to their basic needs, care, protection, development, treatment, rehabilitation and social re-integration. The Act creates statutory structures at the State and District levels which include State Child Protection Society, Child Welfare Committees, Juvenile Justice

Boards, District Child Protection Units. It also provides for establishment of Child Care Institutions.

Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely 'Mission Vatsalya' in all States/ UTs on predefined cost sharing basis between the Central and the State Governments to deliver various services for children in difficult circumstances including children rescued from trafficking. The scheme provides institutional care, non-institutional care and outreach services. Child Care Institutions (CCIs) established under the Mission Vatsalya scheme provide, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care, counselling etc. State-wise number of Child Care Institutions and children supported under Mission Vatsalya Scheme during FY 2024-25 is at Annexure-I.

- (d): State-wise funds released and Utilized under Mission Vatsalya Scheme during last five years from 2020-21 to 2024-25 are at Annexure-II.
- (e): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. The responsibility for preventing and countering the crime of human trafficking therefore, primarily vests with the respective Governments of States/Union Territories, who are competent to deal with such offences under extant provisions of law.

However, the Government of India also supplements the efforts of the States/Union Territories in this regard by providing them guidelines on preventing and countering the crime of human trafficking in the form of various advisories issued from time to time. The Ministry of Home Affairs had provided financial assistance to all States/Union Territories for upgrading/setting up Anti Human Trafficking Units (AHTUs) covering all Districts of the States/UTs. The Ministry of Home Affairs also provides financial assistance to the States/UTs in holding 'State level conferences' and 'Judicial Colloquiums', which are aimed at sensitizing the Police/Law officers of the State/UT about the latest initiatives/developments relevant in addressing the issue of human trafficking in a focused and efficient manner.

The Government of India attaches highest importance to the matter of preventing and countering the crimes against women and children including crimes of human trafficking and is fully committed to check it.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE RAJYA SABHA UNSTARRED QUESTION NO.2073 FOR ANSWER ON 06.08.2025 BY MS. SWATI MALIWAL REGARDING PREVENTION OF INTERGENERATIONAL TRAFFICKING

STATE-WISE NUMBER OF CHILD CARE INSTITUTIONS AND CHILDREN SUPPORTED UNDER MISSION VATSALYA SCHEME DURING FY 2024-25

| S. No. | State/UT | No. of Child Care Institutions funded during 2024-25 | No. of Children supported during 2024- 25 | | |
|-----------|---|---|---|--|--|
| 1 | Andhra Pradesh | 98 | 2152 | | |
| 2 | Arunachal Pradesh | 11 | 420 | | |
| 3 | Assam | 58 | 1615 | | |
| 4 | Bihar | 91 | 2958 | | |
| 5 | Chhattisgarh | 105 | 1876 | | |
| 6 | Goa | 23 | 519 | | |
| 7 | Gujarat | 81 | 2393 | | |
| 8 | Haryana | 31 | 946 | | |
| 9 | Himachal Pradesh | 48 | 1390 | | |
| 10 | Jammu and Kashmir | 62 | 1385 | | |
| 11 | Jharkhand | 46 | 1995 | | |
| 12 | Karnataka | 127 | 4587 | | |
| 13 | Kerala | 45 | 1345 | | |
| 14 | Madhya Pradesh | 102 | 2303 | | |
| 15 | Maharashtra | 107 | 3667 | | |
| 16 | Manipur | 87 | 2296 | | |
| | Meghalaya | 53 | 990 | | |
| | Mizoram | 66 | 1348 | | |
| 19 | Nagaland | 57 | 621 | | |
| 20 | Odisha | 142 | 4627 | | |
| 21 | Punjab | 26 | 506 | | |
| 22 | Rajasthan | 140 | 3958 | | |
| 23 | Sikkim | 27 | 660 | | |
| 24 | Tamil Nadu | 313 | 12438 | | |
| 25 | Telangana | 67 | 2485 | | |
| 26 | Tripura | 31 | 1085 | | |
| 27 | Uttar Pradesh | 164 | 5420 | | |
| 28 | Uttarakhand | 44 | 868 | | |
| 29 | West Bengal | 207 | 7615 | | |
| | Andaman & Nicobar | 10 | 263 | | |
| | Chandigarh | 9 | 344 | | |
| 32 | Dadra & Nagar Haveli and Daman & Diu | 4 | 64 | | |
| 33 | Ladakh | 9 | 77 | | |
| _ | Lakshadweep | nil | nil | | |
| | National Capital Territory of Delhi | 39 | 1012 | | |
| 36 | Puducherry | 29 | 654 | | |
| | Total | 2559 | 76882 | | |

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE RAJYA SABHA UN-STARRED QUESTION NO.2073 FOR ANSWER ON 06.08.2025 BY MS. SWATI MALIWAL REGARDING PREVENTION OF INTERGENERATIONAL TRAFFICKING

STATE-WISE FUNDS RELEASED AND UTILIZED UNDER MISSION VATSALYA SCHEME DURING LAST FIVE YEARS FROM 2020-21 TO 2024-25

(Rs. in Crore)

| _ | 1 | (Rs. in C | | | | | | | | |
|----|----------------------|-----------|---------|---------|-------|---------|-------|---------|--------|---------|
| | Name of the | e 2020-21 | | 2021-22 | | 2022-23 | | 2023-24 | | 2024- |
| No | State | | 1 | | 1 | | | | | 25* |
| • | | | | | | Amoun | | | | |
| | | t | t | t | t | t | t | t | t | t |
| | | release | Utilize | release | | release | | | | release |
| | | d | d | d | d | d | d | d | d | d |
| | Andhra Pradesh | 18.28 | 12.96 | 4.76 | 4.92 | 36.78 | 19.62 | 25.01 | 24.58 | 44.03 |
| 2 | Arunachal Pradesh | 2.94 | 8.67 | 4.88 | 8.91 | 29.36 | 24.21 | 24.35 | 4.56 | 5.32 |
| 3 | Assam | 31.59 | 23.73 | 8.65 | 18.52 | 37.35 | 19.31 | 59.66 | 41.05 | 31.39 |
| 4 | Bihar | 22.04 | 24.55 | 22.03 | 25.95 | 34.54 | 34.44 | 65.18 | 47.37 | 53.35 |
| 5 | Chhattisgarh | 22.82 | 23.45 | 18.70 | 18.06 | 7.65 | 29.58 | 44.66 | 32.59 | 39.10 |
| 6 | Goa | 1.30 | 1.82 | 0.03 | 1.54 | 0.06 | 4.35 | nil | 0.36 | 5.14 |
| 7 | Gujarat | 25.91 | 15.67 | 6.97 | 16.28 | 23.30 | 24.12 | 47.10 | 43.23 | 19.50 |
| 8 | Haryana | 23.91 | 13.13 | 9.31 | 13.68 | 29.39 | 21.29 | 16.17 | 18.43 | 6.40 |
| | Himachal Pradesh | 14.57 | 15.54 | 14.54 | 12.62 | 30.92 | 29.45 | 21.15 | 27.41 | 37.68 |
| | Jammu & Kashmir | 14.91 | 7.11 | 19.30 | 24.03 | 28.23 | 5.91 | 43.64 | 64.68 | 44.75 |
| 11 | Jharkhand | 14.25 | 17.82 | 12.48 | 5.54 | 7.43 | 4.98 | 37.66 | 36.73 | 18.73 |
| 12 | Karnataka | 28.98 | 33.88 | 42.52 | 42.52 | 58.57 | 57.07 | 90.94 | 52.47 | 86.48 |
| 13 | Kerala | 11.36 | 10.85 | 6.07 | 10.29 | 12.85 | 10.62 | 22.27 | 9.99 | 12.03 |
| | Madhya Pradesh | 35.31 | 32.02 | 30.57 | 32.57 | 46.91 | 21.29 | 60.85 | 57.63 | 117.24 |
| 15 | Maharashtra | 34.33 | 44.08 | 54.67 | 41.44 | 71.33 | 73.51 | 95.38 | 74.72 | 144.97 |
| 16 | Manipur | 34.69 | 34.54 | 36.07 | 40.86 | 48.27 | 33.12 | 29.24 | 19.79 | 68.15 |
| 17 | Meghalaya | 20.14 | 20.08 | 10.06 | 8.39 | 3.33 | 33.61 | 31.28 | 29.91 | 22.30 |
| 18 | Mizoram | 22.44 | 20.08 | 19.58 | 5.79 | 15.03 | 4.89 | 53.09 | 61.24 | 37.06 |
| 19 | Nagaland | 21.26 | 21.49 | 18.43 | 19.23 | 26.31 | 24.11 | 29.28 | 26.54 | 33.92 |
| 20 | Orissa | 33.03 | 36.00 | 40.19 | 39.13 | 37.55 | 46.38 | 60.28 | 55.01 | 68.83 |
| 21 | Punjab | 5.58 | 6.74 | 1.73 | 2.73 | 10.69 | 13.32 | 15.44 | 19.49 | 14.76 |
| 22 | Rajasthan | 32.22 | 38.70 | 15.43 | 16.45 | 66.00 | 56.33 | 42.84 | 46.70 | 74.98 |
| 23 | Sikkim | 6.13 | 5.02 | 8.08 | 6.92 | 10.47 | 7.87 | 5.80 | 6.91 | 16.21 |
| 24 | Tamil Nadu | 96.37 | 76.21 | 76.70 | 68.05 | 51.03 | 72.75 | 128.70 | 100.38 | 122.82 |
| 25 | Telangana | 4.32 | 11.82 | 38.51 | 9.74 | 28.25 | 27.84 | 39.98 | 36.99 | 36.97 |
| 26 | Tripura | 10.76 | 12.17 | 9.77 | 5.50 | 1.60 | 14.97 | 32.09 | 17.10 | 19.23 |
| | Uttar Pradesh | 52.36 | 51.57 | 45.54 | 52.54 | 66.05 | 49.40 | 103.57 | 76.06 | 92.05 |
| 28 | Uttarakhand | 7.12 | 2.92 | 5.08 | 9.99 | 3.66 | 11.90 | 32.63 | 20.67 | 14.49 |

| 29 | West Bengal | 43.76 | 47.05 | 39.70 | 42.13 | 26.64 | 93.33 | 57.42 | 60.10 | 70.18 |
|----|-------------|--------|--------|--------|--------|--------|--------|---------|---------|---------|
| 30 | Andaman & | 2.83 | 1.18 | 0.08 | 0.82 | 3.75 | 2.94 | 2.68 | 0.30 | 3.13 |
| | Nicobar | | | | | | | | | |
| | Island | | | | | | | | | |
| 31 | Chandigarh | 1.69 | 3.61 | 1.63 | 2.85 | 5.24 | 4.98 | 5.83 | 1.11 | 7.63 |
| 32 | Dadra & | 0.56 | 1.37 | 1.43 | 1.48 | 3.90 | 1.49 | 3.19 | 3.89 | 9.91 |
| | Nagar | | | | | | | | | |
| | Haveli and | | | | | | | | | |
| | Daman & | | | | | | | | | |
| | Diu | | | | | | | | | |
| 33 | Delhi | 6.57 | 7.27 | 7.95 | 8.21 | 15.07 | 8.97 | 3.89 | 15.14 | 7.62 |
| 34 | Lakshadwee | nil | nil | 0.05 | nil | nil | nil | 0.36 | nil | nil |
| | p | | | | | | | | | |
| 35 | Ladakh | 1.53 | 0.90 | 1.26 | 1.00 | 1.42 | 1.28 | 4.39 | 2.42 | 3.81 |
| 36 | Puducherry | 3.94 | 3.39 | 2.72 | 2.77 | 5.84 | 4.63 | 5.67 | 5.72 | 4.17 |
| | Total | 709.78 | 687.36 | 635.46 | 621.48 | 884.76 | 893.83 | 1341.68 | 1141.28 | 1394.31 |

^{*} Utilisation Certificates for FY 2024-25 not available.
